

Present:

Sri S.K. Kabra
Addl. Sessions Judge (F.T.C.)
Dibrugarh.

Criminal Revision Case No. 38(4) of 2019

Order

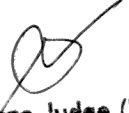
22.04.2022:

Today the matter is fixed for hearing. However, a petition bearing no. 500/2022 is filed on behalf of the petitioner seeking some time to argue the matter.

Record reveals that the present revision petition was filed on 26.12.2019 and till date, no admission hearing could be conducted. Record further reveals that from 25.10.2021, till date, the matter is adjourned for the same purpose. Today, again the petitioner has come up with an application seeking adjournment.

Considering all the above, I reject the present revision petition.

It appears that petitioner is not interested to pursue the present revision petition. In view of the same, the present revision petition is dismissed for non-prosecution.


Addl. Sessions Judge (F.T.C.)
Dibrugarh